

**Bihar Buildings (Lease, Rent And Eviction) Control  
(Amendment) Act, 1966**

**6 of 1966**

CONTENTS

1. Short Title
2. Amendment Of Section 1 Of Bihar Act Iii Of 1947

**Bihar Buildings (Lease, Rent And Eviction) Control  
(Amendment) Act, 1966**

**6 of 1966**

An Act to amend the Bihar Buildings (Lease, Rent and Eviction) Control Act, 1947. Be it enacted by the Legislature of the State of Bihar in the Seventeenth Year of the Republic of India as follows : 1. For statement of Object and reasons see the Bihar Gazette (Extraordinary) of the 6th June 1966.

**1. Short Title :-**

This Act may be called the Bihar Buildings (Lease, Rent and Eviction) Control (Amendment) Act, 1966.

**2. Amendment Of Section 1 Of Bihar Act Iii Of 1947 :-**

For sub-section (3) of Section 1 of the Bihar Buildings (Lease, Rent and Eviction) Control Act, 1947 (Bihar Act III of 1947) the following sub-section shall be substituted, namely : "(3) It shall remain in force up to the 31st March, 1971."